

GOVERNMENT OF INDIA  
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
DEPARTMENT OF FISHERIES

**LOK SABHA**  
STARRED QUESTION No.\*154

TO BE ANSWERED ON 2<sup>ND</sup> JULY, 2019

**Rehabilitation of Fishermen**

\*154. SHRI K. MURALEEDHARAN:  
DR. SHASHI THAROOR:

**Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**  
मत्स्यपालन, पशुपालन और डेयरी मंत्री **be pleased to state:**

- (a) whether the Government has any proposal for rehabilitation/ assistance of fishermen communities affected by cyclones/ sea erosion in various States;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the State Government of Kerala has submitted any proposal for release of funds from Union Government for rehabilitation of fishermen; and
- (d) the steps being taken by the Union Government for construction of sea wall to protect fishermen from cyclones?

**ANSWER**

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

**(SHRI GIRIRAJ SINGH)**

(a) to (d) : A Statement is placed on the Table of the House.

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**Statement referred to in reply to the Lok Sabha starred question no. 154 put in by Shri K. Muraleedharan and Dr. Shashi Tharoor, Member of Parliament for answer on 02-07-2019 regarding “Rehabilitation of Fishermen”**

(a) & (b) As per the input received from Disaster Management Division of Ministry of Home Affairs, the primary responsibility for disaster management rests with the State Governments. The Central Government extends all possible logistic and financial support to the States to supplement their efforts to meet the situation effectively. Accordingly, the respective State Governments are required to suitably address/undertake all necessary measures for rehabilitation, reconstruction and mitigation of medium/long terms works activities and allocate sufficient funds under ongoing regular scheme/programmes etc. Department of Fisheries, Government of Kerala has also communicated that schemes for rehabilitation of fishermen residing within 50m from High Tide Line are being implemented under their State scheme.

(c) With regard to release of funds from Union Government for rehabilitation of fishermen , Disaster Management Division of Ministry of Home Affairs has reported that during the flood of 2018 in Kerala, based on the memorandum submitted by the Kerala for seeking assistance, the Union Government had approved the assistance of Rs.3048.39 crore from National Disaster Response Fund (NDRF) as per terms of existing norms which includes assistance of Rs.6.995 crore for fisheries sector and cost of search and rescue by fishermen.

Besides, as per proposal received from Kerala, an amount of Rs.194.40 lakh was released from the Department of Fisheries to Kerala for replacement of fishing craft and sea safety equipments under the Blue Revolution Scheme. The Government of Kerala also submitted a proposal of Rs.600 crore for resettlement and rehabilitation of fisher folk. There is no provision for extending assistance for resettlement and rehabilitation under any Scheme being implemented by this Department.

(d) No proposal relating to construction of sea wall is under consideration in the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

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